

MINUTES OF MEETING No.13A/19 OF NORMS COMMITTEE -I (DES-I SECTION) HELD ON 22.01.2019

Meeting No. 13/19 of the Norms Committee (NC-I) for the licensing year 2018-2019 was held on 22.01.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Department
1.	Shri Alok Dwivedi, Deputy DGFT	DGFT, Udyog Bhawan
2.	Shri K.S.Sodhi, Asst. Director	MSME, Nirman Bhawan
3.	Shri V.C. Agarwal, consultant (Tech-III)	DGFT, Udyog Bhawan
4.	Shri Shaish Kumar, consultant (Tech-I)	DGFT, Udyog Bhawan
5.	Sh. Moin Afaque, Asst. DGFT	DGFT, Udyog Bhawan

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in . All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

Minutes of meeting No.12/19 dt. 10.01.2019 were circulated to all the members of the Committee and no comments thereon were received. Hence, the said minutes are considered as unanimously approved.

MEETING NUMBER : 13/80-ALC2/2018 MEETING DATE : 22.01.2019

The following cases were discussed in the meeting and decisions are stated below each case:

1	Case No.: 50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date:0710088538 30.05.2012	Date:22.01.2019


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Decision: The Committee consider the case as per agenda and observed that as decided in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 D.O, letter has not yet been sent to MeitY. The Committee again desired to send a D.O. letter to MeitY to expedite the matter.

The case stands deferred.

Case No.: 1/7/80-ALC2/2017	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00111/AM18/	RLA File :03/81/040/00208/AM14/	Lic.No/Date:0310751868 01.10.2013	Date:22.01.2019
2 Decision: The Committee considered the case as per agenda and observed that the written comments were given by DHI vide U.O. No.: DES-1/ALST/TuSf-1-2019-HEI dated 21.01.2019 wherein DHI recommended the norms be allowed as per C-1647. After observation, the Committee noted that end products are not covered or even semi-finished components as inputs are also not covered in SION C-1647. Therefore, the Committee decided to refer back the case to DHI for review. The case stands deferred.			

Case No.: 47/11/80-ALC2/2018	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
HQ File : 01/80/050/00238/AM19/	RLA File : 05/28/040/00029/AM15/	Lic.No/Date:0510387299 23.05.2014	Date:22.01.2019
3 Decision: The Committee considered the case as per agenda and noted that the application was sent to MSME on 11.12.2018. However, no comments have been received yet. The Committee decided to await the comments from MSME. Case is deferred.			

Case No.: 78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Date:22.01.2019
4 Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to firm on 14.01.2019. However, no reply has been received yet. The Committee decided to await reply of the firm. Case is deferred.			

5	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File : 01/80/050/00286/AM16/	RLA File : 07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to firm on 15.01.2019. However, no reply has been received yet. The Committee decided to await reply of the firm. Case is deferred.				

6	Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that an I.D. note was sent to MSME on 01.08.2018. However, no comments have been received yet. The Committee decided to send a reminder to MSME. Case is deferred.				

7	Case No.: 14/25/80-ALC2/2016	Party Name: MATRIX MEDITEC PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Approved
	HQ File :01/80/050/00574/AM17/	RLA File :08/24/040/00229/AM16/	Lic.No/Date:0810136256 12.10.2015	Date:22.01.2019
Decision: The Committee considered the case as per agenda. The representative of MSME informed in meeting that as per details given by the firm it has exported only 985 numbers. The Committee decided to ratify the norms as per recommendation of representative of MSME as under: 1. Quantity of Import Item at Sl. No. 1 is allowed as 178.36 Kg after 5% recovery wastage. 2. Quantity of Import Item at Sl. No. 2 is allowed as 119.64 Kg after 5% recovery wastage. 3. Quantity of exports to be mentioned as 985 numbers. RA concerned may take further necessary action as per the decision of NC.				

8	Case No.:81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File : 01/80/050/00084/AM17/	RLA File : 07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that an I.D. note was sent to MSME on 24.07.2018. However, no comments have been received yet. The Committee decided to send a reminder to MSME. Case is deferred.				

9	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00005/AM17/	RLA File : 34/24/040/00208/AM16/	Lic.No/Date: 3410041684 19.11.2015	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to firm on 15.01.2019. However, no reply has been received yet. The Committee decided to await reply of the firm. Case is deferred.			

10	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that an I.D. note was sent to MSME on 31.07.2018. However, no comments have been received yet. The Committee decided to send a reminder to MSME. Case is deferred.			

11	Case No.:62/11/80-ALC2/2018	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00253/AM19/	RLA File :09/24/040/00522/AM16/	Lic.No/Date:0910063144 18.01.2016	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per Consultant (Tech-3) on following points- 1. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. 3. Only for import item no. 7: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

12	Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to firm on 12.10.2018 and final reminder on 28.12.2018. However, no reply has been received against the issued D/L. The Committee decided to await reply of the firm. Case is deferred.				

13	Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to firm on 11.10.2018 and final reminder on 28.12.2018. However, no reply has been received of issued D/L. The Committee decided to await reply of the firm. Case is deferred.				

14	Case No.:31/6/80-ALC2/2016	Party Name: GOLD MOHUR PROFILES LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00190/AM17/	RLA File :05/23/040/00480/AM16/	Lic.No/Date:0510397636 18.02.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME (Chemical) was sent to firm on 29.11.2018. However, no reply has been received yet. The Committee decided to send final reminder to the firm. Case is deferred.				

15	Case No.:5/7/80-ALC2/2017	Party Name: BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00115/AM18/	RLA File :17/24/040/00010/AM17/	Lic.No/Date:1710006313 25.04.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide email dated 15.01.2019 that the authorization was obtained on repeat basis. Hence, the Committee decided to withdrawn the case from agenda under intimation to RA. Case is withdrawn.				

16	Case No.:19/19/80-ALC2/2016	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00414/AM17/	RLA File :03/95/040/00292/AM17/	Lic.No/Date:0310807493 31.08.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that firm's reply was sent to DHI on 12.10.2018. However, no comments have been received yet. The Committee decided to send a reminder to DHI. Case is deferred.				

17	Case No.:52/11/80-ALC2/2018	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00243/AM19/	RLA File :02/24/040/00095/AM17/	Lic.No/Date:0210206953 02.09.2016	Date:22.01.2019
Decision: The Committee considered the case as per the agenda and noted that complete set of application was forwarded to DIPP on 12.12.2018 for the examinations/comments. The case is deferred for wants of comments.				

18	Case No.:21/19/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00302/AM18/	RLA File :03/95/040/00477/AM17/	Lic.No/Date:0310807952 21.09.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MEITY was sent to firm on 02.01.2019. However, no reply has been received yet. The Committee decided to await reply of the firm. Case is deferred.				

19	Case No.:71/19/80-ALC2/2017	Party Name: JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Rejected
	HQ File :01/80/050/00352/AM18/	RLA File :05/23/040/00442/AM17/	Lic.No/Date:0510400867 20.12.2016	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DIPP was sent to firm on 13.09.2018 and final reminder on 07.12.2018. However, no reply has been received against the issued D/L. Therefore, the Committee decided to reject the case under intimation to RA. RA concerned may take further necessary action as per the decision of NC.				

20	Case No.:7/3/80-ALC2/2018	Party Name: MVS ENGINEERING LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00007/AM19/	RLA File :05/24/040/00469/AM17/	Lic.No/Date:0510400930 26.12.2016	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that firm's reply was sent to MSME on 27.08.2018. However, no comments have been received yet. The Committee decided to send a reminder to MSME. Case is deferred.			

21	Case No.:26/23/80-ALC2/2016	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that an I.D. note was sent to MSME on 08.02.2017 and reminder on 05.12.2018. However, no comments have been received yet. The Committee decided to send a reminder to MSME. Case is deferred.			

22	Case No.:19/3/80-ALC2/2018	Party Name: MVM SOLAR PVT.LTD,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00019/AM19/	RLA File :07/24/040/00349/AM17/	Lic.No/Date:0710111072 03.02.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to firm on 01.01.2019. However, no reply has been received yet. The Committee decided to await reply of the firm. Case is deferred.			

23	Case No.:22/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00022/AM18/	RLA File :07/24/040/00285/AM17/	Lic.No/Date:0710111085 07.02.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.			

24	Case No.:23/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00023/AM18/	RLA File :07/24/040/00297/AM17/	Lic.No/Date:0710111097 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

25	Case No.:24/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00024/AM18/	RLA File :07/24/040/00296/AM17/	Lic.No/Date:0710111094 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

26	Case No.:25/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00025/AM18/	RLA File :07/24/040/00295/AM17/	Lic.No/Date:0710111092 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

27	Case No.:26/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00026/AM18/	RLA File :07/24/040/00294/AM17/	Lic.No/Date:0710111091 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

28	Case No.:27/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00027/AM18/	RLA File :07/24/040/00286/AM17/	Lic.No/Date:0710111086 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

29	Case No.:28/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00028/AM18/	RLA File :07/24/040/00287/AM17/	Lic.No/Date:0710111087 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

30	Case No.:29/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00029/AM18/	RLA File :07/24/040/00288/AM17/	Lic.No/Date:0710111088 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

31	Case No.:30/3/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00030/AM18/	RLA File :07/24/040/00289/AM17/	Lic.No/Date:0710111090 07.02.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.				

32	Case No.:1/24/80-ALC2/2016	Party Name: SHAKTIMAN RUB ROLLS P.LTD.	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to the firm on 15.1.2019. The Committee decided to await reply of the firm. Case is deferred.			

33	Case No.:43/5/80-ALC2/2017	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 14.1.2019. The Committee decided to await reply of the firm. Case is deferred.			

34	Case No.:35/11/80-ALC2/2018	Party Name: BENGALURU BIOTECH LABS PVT LTD.,	Meet No/Date:13/80- ALC2/2018 22.01.2019	Approved
	HQ File :01/80/050/00226/AM19/	RLA File :07/24/040/00372/AM17/	Lic.No/Date:0710111152 20.02.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda. Based on the written comments of Consultant (Tech-3), (enclosed in the annexure attached) the norms may be allowed as under – 1. Import item at Sl. No. 103 to 116, 145,148 and 152 to 155 are tubes and may be allowed Net +1% wastage. 2. Other items are components and may be allowed as per GN4 with accountability clause. 3. Spares, if any, may be deleted. RA concerned may take further necessary action as per the decision of NC.			

35	Case No.:45/3/80-ALC2/2017	Party Name: AUTOFITS PACKAGING PVT.LTD.	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to the firm on 4.12.2018 and final reminder was sent to the firm on 2.1.2019. The Committee decided to await reply of the firm. Case is deferred.			

36	Case No.: 47/5/80-ALC2/2017	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Approved
	HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date:3410043015 09.03.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that case was referred to DHI on 20.06.2017, 29.12.2017 and 15.10.2018. However, no comments have been received yet from DHI. However, as per recommendation of representative of MSME & taking cue from norms at SN. C-1891, the Committee decided to ratify the norms as follows- 1. Aluminium foils to allow as 1.02kg/kg of content in the export item. 2. Aluminium sheets/strips to allow as 1.03kg/kg of content in the export item. 3. Remaining items to be allowed on net-to-net basis with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

37	Case No.: 11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply sent to MSME on 15.01.2019. The Committee decided to wait for comments from MSME. Case is deferred.			

38	Case No.: 20/3/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply sent to MSME on 21.01.2019. MSME informed in meeting that the reply is not complete. The Committee decided to wait for comments from MSME. Case is deferred.			

39	Case No.: 53/3/80-ALC2/2017	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda. The Consultant (Tech-3) decided to ask the firm to furnish the information on following points- 1. There are 35 import items but information is only for 24 items. 2. Weight of export product is not given. 3. Stage wise wastage and raw material calculation not given.			

	Case is deferred.
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	Case No.:24/7/80-ALC2/2017	Party Name: FRIENDS ENGINEERING INDUSTRIES PVT.LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Rejected
40	HQ File :01/80/050/00134/AM18/	RLA File :03/94/040/00040/AM18/	Lic.No/Date:0310812494 13.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per the agenda. The firm vide their letter dated 29.12.2018 has informed that they have not made the import under this license which has already explained. The Committee decided to reject the case under intimation to RA. RA concerned may take further necessary action as per the decision of NC.				

	Case No.:17/5/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
41	HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date:0210207535 18.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm's reply sent to MSME on 21.01.2019, the reply is not complete. The Committee decided to wait for comments from MSME. Case is deferred.				

	Case No.: 39/11/80-ALC2/2018	Party Name: BENGALURU BIOTECH LABS PVT LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Approved
42	HQ File : 01/80/050/00230/AM19/	RLA File : 07/24/040/00003/AM18/	Lic.No/Date:0710111425 20.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda. Based on the written comments of Consultant (Tech-3), (enclosed in the annexure attached) the norms may be allowed as under – 1. Import item at Sl. No. 47 to 61 is tubes and may be allowed Net +1% wastage. 2. Other items are components and may be allowed as per GN4 with accountability clause. 3. Spares, if any, may be deleted. RA concerned may take further necessary action as per the decision of NC.				

	Case No.:2/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
43	HQ File :01/80/050/00180/AM18/	RLA File :07/24/040/00299/AM17/	Lic.No/Date:0710111488 26.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA.				

Case is withdrawn.

44	Case No.:3/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00181/AM18/	RLA File :07/24/040/00300/AM17/	Lic.No/Date:0710111486 26.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA.				
Case is withdrawn.				

45	Case No.:5/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00183/AM18/	RLA File :07/24/040/00298/AM17/	Lic.No/Date:0710111487 26.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA.				
Case is withdrawn.				

46	Case No.:4/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00182/AM18/	RLA File :07/24/040/00305/AM17/	Lic.No/Date:0710111499 28.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA.				
Case is withdrawn.				

47	Case No.:6/9/80-ALC2/2017	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00184/AM18/	RLA File :07/24/040/00301/AM17/	Lic.No/Date:0710111497 28.04.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their letter dated 24.10.2018 that they have surrendered the licence to RA Bengaluru. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA.				
Case is withdrawn.				

48	Case No.: 39/5/80-ALC2/2017	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00100/AM18/	RLA File :03/95/040/01041/AM17/	Lic.No/Date:0310813078 05.05.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that firm reply sent to DHI on 18.10.2018 and reminder I.D. note was sent to DHI 15.01.2019. The Committee decided to wait for comments from DHI Case is deferred.				

49	Case No.: 2/17/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 14.1.2019. The Committee decided to wait for reply from the firm. Case is deferred.				

50	Case No.: 11/19/80-ALC2/2017	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that firm reply dated 22.11.2018 was sent to MSME on 2.1.2019 for their examinations/comments. The Committee decided to wait for comments from the MSME. Case is deferred.				

51	Case No.: 4/8/80-ALC2/2017	Party Name: THE INDURE PVT. LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that the case was already deferred in Meeting No. 12/80-ALC2/2018 dated 10.1.2019 and has wrongly been included in this agenda. The Committee decided to take up this case in Meeting No. 14. Case is deferred.				

52	Case No.: 3/10/80-ALC2/2017	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00213/AM18/	RLA File :05/23/040/00043/AM18/	Lic.No/Date: 0510402563 16.05.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was sent to the firm on 8.10.2018 and final reminder on 28.12.2018. The Committee decided to wait for reply from the firm. Case is deferred.			

53	Case No.: 1/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date: 6510000003 17.05.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per representative of MSME on following point- 1. The weight of import as given in the calculation sheet is mentioned as 95760 kg while in application is 67475kg. Case is deferred.			

54	Case No.: 81/11/80-ALC2/2018	Party Name: SHRENO LIMITED	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00272/AM19/	RLA File :34/24/040/00037/AM18/	Lic.No/Date: 3410043207 22.05.2017	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda and noted that RA, Vadodara vide their e-mail dated 18.1.2019 have informed that the advance authorization was issued on the basis of General Note No. 4 i.e. net to net basis. The Committee decided to withdraw the case from the agenda under intimation to RA. Case is withdrawn			

55	Case No.: 30/8/80-ALC2/2017	Party Name: OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date: 1110028281 23.05.2017	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda and noted that firm reply was sent to MEITY on 31.10.2018 and reminder I.D. Note sent on 14.01.2019 for their examinations/comments. The Committee decided to wait for comments from MEITY. Case is deferred.			

56	Case No.:2/12/80-ALC2/2017	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00216/AM18/	RLA File :31/83/040/00158/AM17/	Lic.No/Date:3110066759 25.05.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda. DHI vide its reply dt. 21.01.2019 has stated that the case may be referred to DIPP for further examination. The Committee on consultation noted that the case may also be examined by Consultant (Tech-3). The Committee decided to forward to application to Consultant (Tech-3). Case stands deferred.				
57	Case No.:3/5/80-ALC2/2017	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00064/AM18/	RLA File :08/24/040/00056/AM18/	Lic.No/Date:0810140386 30.05.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that hard copy was not received from RA and firm. An email seeking application details was sent to the concerned RA on 04.01.2019. The Committee decided to issue a reminder to the firm and RA. Case is deferred.				
58	Case No.:10/9/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and decided to seek clarification on the following points: 1. Weight of export product. 2. Stage wise wastage. Case is deferred.				
59	Case No.:40/11/80-ALC2/2018	Party Name: BENGALURU BIOTECH LABS PVT LTD.,	Meet No/Date:13/80- ALC2/2018 22.01.2019	Approved
	HQ File :01/80/050/00231/AM19/	RLA File :07/24/040/00093/AM18/	Lic.No/Date:0710111804 22.06.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-3), (enclosed in the annexure attached) the norms may be allowed as under – 1. Import item no 1, 27 to 43 are SS sheets and may be allowed on net +5% wastage.				

(Thickness and grade to match in the import and export items.)			
2. Items from 130 to 144 are tubes and may be allowed on net +1% wastage.			
3. Other items are components and may be allowed as per GN4 with accountability clause			
4. Spares, if any, may be deleted.			
RA concerned may take further necessary action as per the decision of NC.			

60	Case No.: 3/8/80-ALC2/2017	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Withdrawn
	HQ File :01/80/050/00147/AM18/	RLA File :05/23/040/00108/AM18/	Lic.No/Date:0510403251 28.06.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm has informed vide their email dated 21.01.2019 that the licence has been obtained on repeat of AA No. 0510393725 dated 25.3.2015. Therefore, the Committee decided to withdraw the case from agenda under intimation to RA. Case is withdrawn.			

61	Case No.: 17/13/80-ALC2/2017	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00253/AM18/	RLA File :65/24/040/00004/AM18/	Lic.No/Date:6510000005 17.07.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda. Committee noted that the firm had appeared for a personal hearing in Meeting no. 12/AM19 on 10.01.2019 wherein it was asked to clarify on specific details regarding their application. Firm is required to provide similar clarifications against this application as well. Case is withdrawn.			

62	Case No.: 14/12/80-ALC2/2017	Party Name: GOLD MOHUR PROFILES LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00228/AM18/	RLA File :05/23/040/00156/AM18/	Lic.No/Date:0510403501 25.07.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter was sent to firm on 12.10.2018 and final reminder on 28.12.2018. However, no reply received against the issued D/L. Therefore, the Committee decided to defer the case.			

63	Case No.: 12/16/80-ALC2/2017	Party Name: LARSEN& TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00275/AM18/	RLA File :03/95/040/00235/AM18/	Lic.No/Date:0310815008 03.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by DHI was sent to firm on 06.12.2018. However, no reply has been received yet. The Committee decided to send final reminder to the firm.			

	Case is deferred.			
	Case No.:14/16/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
64	HQ File :01/80/050/00277/AM18/	RLA File :03/95/040/00206/AM18/	Lic.No/Date:0310815010 03.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to DHI on 29.11.2018. However, no comments have been received yet. The Committee decided to send reminder to DHI.			
	Case is deferred.			
	Case No.:9/13/80-ALC2/2017	Party Name: TECHNIP INDIA LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
65	HQ File :01/80/050/00245/AM18/	RLA File :05/24/040/00200/AM18/	Lic.No/Date:0510403659 11.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda. The Committee noted that deficiency has been raised by Consultant (Tech-3) on 14.01.2019 as per annexure. The Committee decided to ask the firm for clarifications.			
	Case is deferred.			
	Case No.:4/13/80-ALC2/2017	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
66	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda. Consultant (Tech-3) noted that the items of import and export appear to have been changed. The Committee decided to seek clarification from the concerned RA.			
	Case is deferred.			
	Case No.:8/15/80-ALC2/2017	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Approved
67	HQ File : 01/80/050/00262/AM18/	RLA File :03/94/040/01143/AM17/	Lic.No/Date:0310815207 17.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and decided to ratify the norms as per the written comments of Consultant (Tech-3) as follows –			
	1. Import item may be allowed for 1.05 kg/kg of content in the export item. (Grade and thickness in export and import items should match.) 2. Import item no. 2 to be allowed on net to net basis with accountability clause.			

RA concerned may take further necessary action as per the decision of NC.

68	Case No.:2/15/80-ALC2/2017	Party Name: S AND P ENTERPRISES	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00256/AM18/	RLA File :04/24/040/00095/AM18/	Lic.No/Date:0410163451 22.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by MSME was sent to firm on 05.12.2018. However, no reply has been received yet. The Committee decided to send final reminder to the firm. Case is deferred.			

69	Case No.:55/11/80-ALC2/2018	Party Name: THE TATA POWER COMPANY LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00246/AM19/	RLA File :07/24/040/00130/AM18/	Lic.No/Date:0710112062 24.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the ID note along with a complete application set was sent to MEITY on 14.12.2018. However, no comments have been received yet. The Committee decided to send a reminder to the MEITY. Case is deferred.			

70	Case No.:80/11/80-ALC2/2018	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the ID note along with a complete application set was sent to MSME on 11.12.2018. However, no comments have been received yet. The Committee decided to send a reminder to the MSME. Case is deferred.			

71	Case No.:31/11/80-ALC2/2018	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00222/AM19/	RLA File :34/24/040/00375/AM17/	Lic.No/Date:3410043419 30.08.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that the ID note along with a complete application set was sent to MSME on 11.12.2018. However, no comments have been received yet. The Committee decided to send a reminder to the MSME. Case is deferred.			

72	Case No.:2/11/80-ALC2/2018	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Approved
	HQ File :01/80/050/00193/AM19/	RLA File :65/24/040/00005/AM18/	Lic.No/Date:6510000008 31.08.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda. The representative of MSME has provided written comments. Based on the written comments, the Committee decided to ratify the norms as follows : - Export product consists of SS perforated sheets with the following bifurcation: 4300 kg having: 4.76 mm dia, hole stagger 6.35 mm, open area 51%. 2950 kg having: 4.76 mm dia, hole stagger 7.94 mm, open area 33%. 3700 kg having: 6.35 mm dia, hole stagger 7.94 mm, open area 68%. 2540 kg having: 6.35 mm dia, hole stagger 9.53 mm, open area 40%. 3960 kg having: 9.53 mm dia, hole stagger 14.29 mm, open area 40%. 2290 kg having: 12.70 mm dia, hole stagger 17.46 mm, open area 48%. 2640 kg having: 3.17 mm dia, hole stagger 4.76 mm, open area 40%. - Details of inputs allowed for each type of export: 7301.5kg, 69.5% wastage for S. No. 1 given above. 3917 kg, 32.7% wastage for S. No. 2 given above. 7101.5kg, 91.9% wastage for S. No. 3 given above. 3814 kg, 44.46% wastage for S. No. 4 given above. 5721 kg, 44.46% wastage for S. No. 5 given above. 3697kg, 61.45% wastage for S. No. 6 given above. 3814kg, 44.46% wastage for S. No. 7 given above. - Import may be allowed for 35366 kg with 57.3% wastage after 1/3rd recovery. RA concerned may take further necessary action as per the decision of NC.				

73	Case No.:1/15/80-ALC2/2017	Party Name: FINOLEX CABLES LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Rejected
	HQ File :01/80/050/00255/AM18/	RLA File :31/83/040/00039/AM18/	Lic.No/Date:3110066866 11.09.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DIPP was sent to the firm on 13.09.2018 and final reminder was sent on 07.12.2018. However, no reply was received of against the issued D/L. Therefore, the Committee decided to reject the case under intimation to RA. RA may be informed to take appropriate action in this regard.				

74	Case No.:10/16/80-ALC2/2017	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00273/AM18/	RLA File :05/23/040/00216/AM18/	Lic.No/Date:0510404000 13.09.2017	Date:22.01.2019

Decision: The Committee considered the case as per the agenda. DHI vide their U.O. No. DES-I/HTCI/AUP-1-2019-HEI dated 21.1.2019 has stated that DIPP(Chemical)/MSME may be consulted. However, the Committee decided to refer the case to Consultant (Tech-1).

Case is deferred

75	Case No.:18/19/80-ALC2/2017	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MEITY was sent to firm on 21.01.2019. However, no reply has been received yet. The Committee decided to await reply of the firm. Case is deferred.			

76	Case No.:30/11/80-ALC2/2018	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that an I.D. note was sent to DIPP 17.12.2018. However, no comments have been received yet. The Committee decided to send a reminder I.D. note to DIPP. Case is deferred.			

77	Case No.:45/19/80-ALC2/2017	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:13/80- ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00326/AM18/	RLA File :03/95/040/00476/AM18/	Lic.No/Date:0310816384 17.10.2017	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda. DHI vide their U.O. No. DES-I/L&T/OTHR-1-2019-HEI dated 21.1.2019 has stated that the Committee may consult to DIPP in this matter. The Committee decided that complete set of application be forwarded to DIPP for their examinations/comments. Case is deferred			

78	Case No.:38/11/80-ALC2/2018	Party Name: BENGALURU BIOTECH LABS PVT LTD.,	Meet No/Date:13/80- ALC2/2018 22.01.2019	Approved
	HQ File	RLA File	Lic.No/Date:0710112293	

:01/80/050/00229/AM19/	:07/24/040/00198/AM18/	24.10.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda. Based on the recommendation of Consultant (Tech-3), (enclosed in the annexure attached) the norms may be allowed as under –			
1. Import item at Sl. No. 130 to 133 are tubes on which no wastage is claimed and may be allowed on net to net basis. 2. Items at 148 to 161 are tubes and may be allowed Net +1% wastage or as applied, whichever is lower. 3. Other items are components and may be allowed as per GN4 with accountability clause. 4. Spares, if any, may be deleted.			
RA concerned may take further necessary action as per the decision of NC.			

79	Case No.: 46/19/80-ALC2/2017 HQ File :01/80/050/00327/AM18/	Party Name: STERLITE POWER TRANSMISSION LIMITED RLA File :03/95/040/00236/AM18/	Meet No/Date: 13/80-ALC2/2018 22.01.2019 Lic.No/Date: 0310816625 30.10.2017	Deferred Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 4.12.2018 raised by MEITY. However, no reply received against the issued D/L. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.				

80	Case No.: 36/19/80-ALC2/2017 HQ File :01/80/050/00317/AM18/	Party Name: ASHOKA MANUFACTURING LTD, RLA File :02/24/040/00120/AM18/	Meet No/Date: 13/80-ALC2/2018 22.01.2019 Lic.No/Date: 0210207941 03.11.2017	Deferred Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that firm's reply was sent to DIPP on 4.1.2019. The Committee decided to wait for the comments from DIPP. Case is deferred.				

81	Case No.: 12/19/80-ALC2/2017 HQ File :01/80/050/00293/AM18/	Party Name: HTL LIMITED RLA File :04/24/040/00151/AM18/	Meet No/Date: 13/80-ALC2/2018 22.01.2019 Lic.No/Date: 0410163668 06.11.2017	Rejected Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MEITY was sent to the firm on 17.5.2018 and final reminder on 07.12.2018. However, no reply has been received yet of issued D/L. Therefore, the Committee decided to reject the case. RA may be informed to take appropriate action in this regard.				

82	Case No.: 9/20/80-	Party Name: S AND P	Meet No/Date: 13/80-	Deferred
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ALC2/2017	ENTERPRISES	ALC2/2018 22.01.2019	
HQ File :01/80/050/00373/AM18/	RLA File :04/24/040/00148/AM18/	Lic.No/Date:0410163667 06.11.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 29.11.2018 raised by MSME. However, no reply received against the issued D/L. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

Case No.:78/19/80-ALC2/2017	Party Name: SMS INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00359/AM18/	RLA File :05/24/040/00341/AM18/	Lic.No/Date:0510404554 09.11.2017	Date:22.01.2019
83	Decision: The Committee considered the case as per agenda and noted that a reply has been received from the firm. The Committee decided to forward the same to DIPP for their comments. Case is deferred.		

Case No.:48/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00171/AM19/	RLA File :65/24/040/00006/AM18/	Lic.No/Date:6510000010 15.11.2017	Date:22.01.2019
84	Decision: The Committee considered the case as per agenda. The Committee noted that the firm had appeared for a personal hearing in Meeting No. 12/AM19 on 10.01.2019 wherein it was asked to clarify on specific details regarding their application. Firm is required to provide similar clarifications against this application as well. Case is withdrawn.		

Case No.:39/8/80-ALC2/2018	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File :01/80/050/00162/AM19/	RLA File :07/24/040/00227/AM18/	Lic.No/Date:0710112422 16.11.2017	Date:22.01.2019
85	Decision: The Committee considered the case and noted that in view of the decision taken in Meeting No. 11/80-ALC2/2018 dated 06.12.2018 case no. 39/8/80-ALC2/2018, a letter dated 22.01.2019 was sent to RA Bengaluru seeking information on the licences issued. Reply to the letter is awaited. Case is deferred		

Case No.:55/19/80-ALC2/2017	Party Name: VEELINE MEDIA LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
86			

HQ File :01/80/050/00336/AM18/	RLA File :02/24/040/00130/AM18/	Lic.No/Date:0210207985 20.11.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 29.11.2018 raised by MSME. However, no reply received against the issued D/L. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

Case No.:26/20/80-ALC2/2017	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File 87 :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	Date:22.01.2019
Decision: The Committee considered the case as per the agenda. The case was earlier referred to MSME on 24.18.2018. The representative of MSME has stated that subject matter does not fall under the purview MSME. The Committee decided to refer the matter to Consultant (Tech-3). Case is deferred.			

Case No.:3/20/80-ALC2/2017	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Rejected
HQ File 88 :01/80/050/00367/AM18/	RLA File :03/95/040/00649/AM18/	Lic.No/Date:0310818033 27.12.2017	Date:22.01.2019
Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MEITY was sent to the firm on 4.7.2018 and final reminder on 05.12.2018. However, no reply has been received against the issued D/L. Therefore, the Committee decided to reject the case under intimation to RA. RA may be informed to take appropriate action in this regard.			

Case No.:20/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File 89 :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	Date:22.01.2019
Decision: The Committee considered the case as per the agenda. The Committee noted that the firm's reply was sent to MSME on 2.1.2019 for their examinations /comments. Comments are awaited. Case is deferred.			

Case No.:23/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
HQ File 90	RLA File	Lic.No/Date:0310818219	

:01/80/050/00387/AM18/	:03/94/040/00784/AM18/	04.01.2018	Date:22.01.2019
Decision: The Committee considered the case as per the agenda. The Committee noted that the firm's reply was sent to MSME on 2.1.2019 for their examinations /comments. Comments are awaited. Case is deferred.			

91	Case No.: 21/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda. The Committee noted that the firm's reply was sent to MSME on 2.1.2019 for their examinations /comments. Comments are awaited. Case is deferred.			

92	Case No.: 22/20/80-ALC2/2017	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda. The Committee noted that the firm's reply was sent to MSME on 2.1.2019 for their examinations /comments. Comments are awaited. Case is deferred.			

93	Case No.: 25/20/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00389/AM18/	RLA File :04/24/040/00187/AM18/	Lic.No/Date:0410163861 05.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda. The Committee noted that the firm's reply was sent to DIPP on 8.1.2019 for their examinations / comments. Comments are awaited. Case is deferred.			

94	Case No.: 32/11/80-ALC2/2018	Party Name: AQUASUB ENGINEERING	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic.No/Date:3210078358 05.01.2018	Date:22.01.2019

Decision: The Committee considered the case as per agenda and noted the same information in another advance authorization for the same firm. The Committee decided to ask the firm to furnish the information as per DIPP vide their letter No. P-47011/22/2019 – TSW dated 17.1.2019 on following points-

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Size and specification including grade, composition, range, thickness etc. of the items proposed for import
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

95	Case No.:29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and decided to ask the firm to furnish the information as per DIPP vide their letter No. P-47011/22/2019 – TSW dated 17.1.2019 on following points- 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Size and specification including grade, composition, range, thickness etc. of the items proposed for import 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

96	Case No.:37/20/80-ALC2/2017	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00401/AM18/	RLA File :03/95/040/00728/AM18/	Lic.No/Date:0310818302 08.01.2018	Date:22.01.2019

Decision: The Committee considered the case as per the agenda. Deficiency letter as raised by DIPP was issued to the firm on 2.1.2019. The Committee decided to wait for the reply of the firm.

Case is deferred.

97	Case No.:27/20/80-ALC2/2017	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date: 13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00391/A M18/	RLA File :04/24/040/00206/AM18/	Lic.No/Date:041016388 6 09.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda. Deficiency letter as raised by Consultant (Tech-3) was sent to the firm on 15.1.2019. The Committee decided to wait for the reply of the firm. Case is deferred.			

98	Case No.:1/3/80-ALC2/2018	Party Name: S AND P ENTERPRISES	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00001/AM19/	RLA File :04/24/040/00202/AM18/	Lic.No/Date:0410163885 09.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per agenda and noted that deficiency letter was issued to the firm on 7.12.2018 raised by MSME. However, no reply received against the issued D/L. The Committee decided to send final reminder to furnish the requisite information within 15 days failing which case will be rejected. Case is deferred.			

99	Case No.:35/20/80-ALC2/2017	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	Date:22.01.2019
	Decision: The Committee considered the case as per the agenda. Deficiency letter as raised by MSME was sent to the firm on 21.1.2019. The Committee decided to wait for the reply from the firm. Case is deferred.			

100	Case No.:54/20/80-ALC2/2017	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:13/80-ALC2/2018 22.01.2019	Deferred
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	Date:22.01.2019

Decision: The Committee considered the case as per the agenda. Consultant (Tech-1) has suggested to ask the manufacturing process keeping in view the item of import & export, the Committee decided to call the firm for a personal hearing along with a certificate of analysis for the import item.

Case is deferred.

M.No 13/80
22/1/19

online SNo 34
w/c

Items at 103 to 116,145,148 and 152 to 155
are tubes and may be allowed Net + 1 % wastage
Other items are components and may be allowed
as per GN4.Spares if any may be deleted

Agnd

M.No 13/80
22/01/19

online SNo 42
w/c

Items at 47 to 61

are tubes and may be allowed Net + 1 % wastage

Other items are components and may be allowed
as per GN4. Spares if any may be deleted

Agnd

59
22/11/19

Items at 1,27 to 43 are S S sheets and may be allowed Net + 5 % wastage. Thickness and grade to match in import and export

Items at 130 to 144

are tubes and may be allowed Net + 1 % wastage

Other items are components and may be allowed as per GN4. Spares if any may be deleted

Agreed

WLC

M. No. 13/20

22/01/2019

Online agenda Sl. No. ~~262~~ 67

Import item 1. 1.05 kg./kg. content

Grade & thickness in import & export to match

Import item 2. Net to net with accountability

Agnd
17.01/19

M.No 13/80
22/01/19

online case S.No. 78
w/c

Items at 130 to 133 are tubes on which no wastage
is claimed and may be allowed on net to net basis
Items at 148 to 161 are tubes and may be allowed
Net + 1 % wastage or as applied whichever is lower
Other items are components and may be allowed
as per GN4. Spares if any may be deleted

Agul